

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH: JODHPUR**

**ORIGINAL APPLICATION NO. 10/2010**

**Date of order: 11.04.2011**

**CORAM:**

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Madan Lal Chouhan S/o Shri Umaram Chouhan aged about 46 years resident of 2, Chh 20, Madhuban Housing Board, Basni, Jodhpur, Retired Telephone Supervisor, Telephone Exchange, 32 Wing Signals, SQN, Airforce Station, Jodhpur.

...Applicant.

Mr. Kamal Dave, Advocate, for applicant.

**VERSUS**

1- Union of India Through the Secretary, Ministry of Defence, Sena Bhawan, Government of India, New Delhi.

2- The Air Officer-In-Charge (Administration), Air Headquarter Vayu Bhawan, Subreto Park, New Delhi.

3-The Joint Director, Personnel, Civilian, Air Headquarter Vayu Bhawan, Subreto Park, New Delhi.

4-Air Officer Commanding in Chief (AOC in C), H.Q. South Western Air Command, Sector 9, Gandhinagar, Gujarat.

5-Air Officer Commanding, Air Force Station, Jodhpur.

... Respondents.

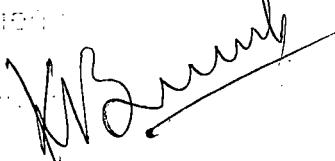
Mr. Mahendra Prajapat proxy for Mr. Ravi Bhansali, Advocate, for respondents.

**ORDER (ORAL)**  
**(Per Dr. K.B. Suresh, Judicial Member)**

The impugned order canvas a view that even though in all respects all ~~other~~ <sup>the telephone operators</sup> respondents are similarly situated, and

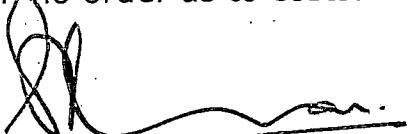
parity between the same cadre of officers in Air Force, Army and other defence establishments should be adopted, in this particular instance the respondents would claim that there is quantum difference in the mode of selection, and, therefore, we requested the Counsel representing the respondents to provide and elucidate the difference in the mode of selection. However,

he was unable to answer the same. Once Hon'ble the Apex Court

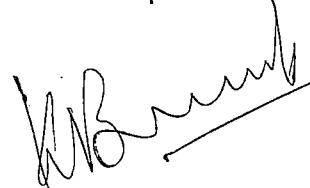


1. having held, ~~that~~ on the basis of the submission made by the Additional Solicitor General, that there seems to be substantial equity and parity between these people who are similarly functioning in similar levels at various defence establishments, and the legal cell of the defence establishment having held that there is similarity and parity, ~~and~~ there is no need or scope to further on the issue to be probed.

2- In the result, we hold that the Original Application is allowed and the applicant of this O.A. be also granted the similar benefits as has been held by Hon'ble the Apex Court and no discrimination could be made. The O.A. stands disposed of with no order as to costs.



(Sudhir Kumar)AM



(Dr.K.B.Suresh)JM

jrm